

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Appeal No. 246/ND/252/2022**

**IN THE MATTER OF:**

Income Tax Officer, Ward 26(3),	...	Appellant
Versus		
Registrar of Companies, Delhi & Ors. (M/s	...	Respondent
Vinayak Research and Analysis Pvt. Ltd.)		

**Under Section 252 of Companies Act, 2013.**

**Order delivered on 16.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**  
**CORRIGENDUM ORDER**

The Order dated 02.07.2024 may be read as:

“Due to paucity of time, the matter could not be taken up.

Next date of hearing on **06.08.2024.**”

**Sd/-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**